

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 101**  
IB-172(ND)/2024

**IN THE MATTER OF:**

Ms. Savita Gupta

**.....APPLICANT/PETITIONER**

**Vs**

M/s. KSJM Spirits LLP

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 12.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Anand Shankar Jha, Mr. Sachin Mintri,  
Mr. Abhilekh Tiwari, Advocates.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

This application has been filed under Section 7 of IBC, 2016 by the Applicant, seeking initiation of CIRP against M/s. KSJM Spirits LLP, Corporate Debtor herein, on the ground that the Applicant had advanced loan of Rs. 2.5 crores which has not been repaid.

Heard the submissions made by the Learned Counsel appearing for the Applicant. The Applicant is directed to file the Bank statements showing disbursement of the loan amount to the Corporate Debtor and record of default issued by the NeSL. Ten days time granted.

List the matter on **01.05.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**